GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:2976
ANSWERED ON:29.08.2012
DEMATERIAUSATION OF SHARES
Bapurao Shri Khatgaonkar Patil Bhaskarrao;Bhoi Shri Sanjay;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

Will the Minister of FINANCE be pleased to state:

- (a) whether the Securities and Exchange Board of India (SEBI) has issued guidelines making 100% dematerialization of promoters' shares and if so, the details thereof;
- (b) whether many promoters of companies are not following SEBI's directives and are keeping a sizeable part of their stakes in physical form;
- (c) if so, the details thereof and the reasons for the same; and
- (d) the names of the companies which are still unable to comply with SEBI's directives and the action taken against each such company, company-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a): Yes Sir, Securities and Exchange Board of India (SEBI) vide its circulars dated June 17, 2011, September 30, 2011 and March 30, 2012 mandated that 100% of holdings of the promoters have to be held in dematerialized form.
- (b) to (d): Does not arise, as SEBI has extended the deadline for the conversion of the holdings of promoters into dematerialized form to September 30, 2012.